

[English]

"The order of the President granting withholding the sanction or recommendation to the introduction or consideration of a Bill shall be communicated to the Secretary-General by the Minister concerned in writing."

[Translation]

The copy is with me and secondly the rule 348 will come along with it.

[English]

Rule 348 says:

"Every sanction or recommendation by the President shall be communicated to the Secretary-General by a Minister in the following terms:-

"The President having been informed of the subject matter of the proposed Bill, motion, demand for grant or amendment accords his previous sanction to the introduction of the Bill...." ...*(Interruptions)*

SHRI DATTA MEGHE (RAMTEK): He has brought the permission from the President and he has approved it audit also contains a notice.

MR. DEPUTY SPEAKER: He has told it.

SHRI BANWARI LAL PUROHIT: This notice has been sent as per the laid down rules and the President's permission has also reached. ...*(Interruptions)*

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the formation of the State of Vidarbha by reorganisation of the existing State of Maharashtra and for matters connected therewith."

The motion was adopted.

SHRI BANWARI LAL PUROHIT: I introduce* the Bill.

[Translation]

SHRI BACHI SINGH RAWAT 'BACHADA' (ALMORA): Mr. Deputy Speaker, Sir, I had submitted a representation to Hon. Speaker regarding this Bill as it is a very sensitive issue and the U.F. Government and its coalition partners have time and again declared for the creation of a separate State of Uttaranchal but no concrete action has been taken in this direction, therefore, we have brought it through Private Member's business and it should be taken up for discussion suspending all other business and it could also be taken up as an exception.

MR. DEPUTY SPEAKER: O.K. You have made your point.

*Introduced with the recommendation of the President.

15.40 1/2 hrs.

State of Uttaranchal Bill*

[Translation]

SHRI BACHI SINGH RAWAT 'BACHADA' (ALMORA): I beg to move for leave to introduce a Bill to provide for the establishment of the State of Uttaranchal by reorganisation of the existing state of Uttar Pradesh and for matters connected there with.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of the State of Uttaranchal by reorganisation of the existing State of Uttar Pradesh and for matters connected therewith."

The motion was adopted.

[Translation]

SHRI BACHI SINGH RAWAT 'BACHADA': Mr. Deputy Speaker sir, I introduce the Bill.**

15.41 hrs.

State of Vananchal Bill*

[Translation]

SHRI R.L.P. VERMA (KODARMA): Mr. Deputy Speaker Sir, I beg to move for leave to introduce a Bill to provide for the establishment of the state of Vanachal by reorganisation of existing state of Bihar and for matters connected therewith.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of the State of Vanachal by reorganisation of the existing State of Bihar and for matters connected therewith."

The motion was adopted.

[Translation]

SHRI R.L.P. VERMA: Mr. Deputy Speaker, Sir, I introduce the Bill.

*Published in the Gazette of India Extraordinary Part II-Section 2, dated 25-7-97

**Introduced with the recommendations of the President.